

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 344/98 In
O.A. No. 1079/95

3A

New Delhi this the 12th day of May 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. V.K. Majotra, Member (A)

1. Ram Dhan S/o Phool Singh,
R/o Vill. & P.O. - Rani Khera,
Delhi.
2. Surender Kumar Sharma S/o Om Prakash,
R/o E-62, Sector-8, Part 15,
Rohini, Delhi-85.
3. Ashwini Kumar S/o Mishan Datt,
R/o H.No. 509, Mundka,
Delhi-41.
4. Ranbir Singh S/o Bhaya Singh,
R/o 1/14, Roop Nagar,
Delhi-7.
5. Nathi Singh Nayal S/o Govind Singh,
R/o B-8, Kidwai Nagar,
New Delhi
6. Satpal Singh S/o Ranbir Singh,
R/o BH 276, Shalimar Bagh,
Delhi-6.
7. Dev Kumar S/o Sipi Singh,
R/o 113-A, Arjun Nagar,
New Delhi-20
8. Naval Singh, S/o Hira Singh,
R/o A/5, Kamla Nagar,
Karawal Nagar, Delhi
9. Rakesh Kumar (HQRS) S/o Jai Prakash,
R/o K-106, Sewa Nagar,
New Delhi-3
10. Subhash Chander S/o Sukh Ram,
R/o 14-126, Kalyanpuri,
Delhi-91
11. Shiv Kumar S/o RamLakhan,
R/o F-88, Palanji Village,
Sarojini Nagar, N. Delhi
12. Mahesh Chand S/o Lok Nath,
R/o C-6, Princess Park,
New Delhi-1
13. Bharat Singh Rawat S/o N.S. Rawat,
R/o A A-31, J-K, Laxmi Nagar,
Delhi-92
14. Ranjit Singh S/o Rabbubir Singh,
R/o Vill. & P.O. - Khera Kalan,
Delhi.
15. Suresh Kumar S/o Inder Singh
R/o Vill & P.O. - Kanjhawala,
Delhi-82

CAB

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16. Babu Ram S/o Ratan Lal,
R/o A-77, Ambedkar Vihar,
Tundanagar, Joharipur,
P.O. Gokulpuri, Delhi-94.
 17. Satyawan S/o Munshi Ram,
R/o C-617, Gokulpuri,
Delhi
 18. Ved Mitra, S/o Zile Singh,
R/o 3/37, JamNagar,
Delhi-17.
 19. Sukhpal Singh S/o Padam Singh,
R/o Vill & P.O. - Kanjhawala,
Delhi-81
 20. Rakesh Kumar S/o Shyam Lal,
R/o 116, Deerpur, Mirankari Colony,
Delhi
 21. Singh Raj S/o Ved Parkash,
R/o Vill & P.O. - Rithala,
Delhi.
 22. Harpal Singh S/o Sahab Singh,
R/o I-Block/1830, Jahangirpuri,
Delhi
 23. Suresh Chender Kushwaha S/o Ram Singh,
R/o C-14, Ishwar Colony, Arjun Park,
Delhi
 24. Janak Ram S/O Bhajan Rai,
R/O Qr.No.104, Indira Basti,
Delhi
 25. Dharam Singh R/O 11/37, Jam Nagar,
New Delhi
 26. Joginder Singh S/O Motra Nand,
R/O H.No.18, Mangolpuri Khurd,
Delhi

...Appellants/
petitioners

VERSUS

1. Shri P.G.Mankad,
Secretary
C/O Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi
 2. Smt. Surender Kaur, Director,
Publication Division, Patiala House,
New Delhi-1.
 3. Shri Vinay K.Sekhri, Dy.Director,
Publication Division, Patiala House,
New Delhi-1.
 4. Shri S.P.Bhattacharya, Section Officer, (Admn.II)
Publication Division, Patiala House,
New Delhi.
- ...Respondents

(By Advocate: Shri T.C. Aggarwal, for the applicabts
Shri Rakesh Tikku, for the respobdents)

CAR

ORDER (Oral)

By Reddy, J.-

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This C.P. is filed complaining that the order dated 15.10.96 in OA-1079/95 has not been complied with.

The above order reads as under:-

"Applicants seek a direction to respondents to regularise their services and to grant them appointment in Group 'D' posts with effect from 7.4.1992. An order of this Tribunal in O.A. No. 1826/91 is relied on to support the claim. During the course of arguments, learned counsel for applicants submitted that the date 7.4.1992 may not have such relevance. Shri E.X. Joseph, Senior Counsel, appearing for respondents submitted that all the applicants have been granted temporary status and that they will be regularised in the Ministry of Information and Broadcasting or any other Department or Wing of the said Ministry, as and when vacancies arise. We record this submission and direct respondents 1 and 2 to abide by the submission made on their behalf before this Tribunal.

If any of the applicants feel aggrieved by the date of regularisation to be granted to them, they may take up their grievance with the Ministry/Department. Application is disposed of as aforesaid. No costs".

2. It is contended by the learned counsel for the applicant that inspite of clear directions granted for regularisation of the petitioners' services in Group 'D' posts, the directions have not been complied with.


3. The Supplementary affidavit is stated to have been filed on behalf of the respondents on 11.5.2000. A copy of the same is now produced before us as it is not found in the file, wherein it is stated that the respondents had complied with the orders inasmuch as all the petitioners were given call letters and the

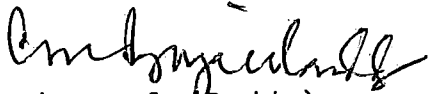
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remaining 9 persons would be issued the call letters shortly, by the respective units where they are to be regularised. Learned counsel for the respondents now submits that the 9 persons also were issued the call letters. Hence no grievance was left for the petitioners in this case.

4. Learned counsel for the petitioners, however, contends that the petitioners are sought to be posted elsewhere other than in Delhi and they suffer great hardship, as they are only Group 'D' employees. Though it appears to us that the grievance is genuine, as we have limited jurisdiction in the Contempt Petition, we only direct the respondents to consider the cases of the petitioners for retaining them in Delhi if there are vacancies subject to fulfilling the requirements of seniority etc, after they were regularised.

5. The Contempt Petition is closed and notices are discharged.


(Mr. V.K. Majotra)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.